- (c) whether the Central Government would restore the provisions and widen the scope of NEIIPP, 2007 to cover all emerging sectors for a favourable industrial climate in the region pointing to the region's vast international border, one of the main criteria for developing export oriented industries;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Prior to 1st April, 2008, eligible units in Jammu and Kashmir and the North Eastern states were entitled to refund of excise duty paid by them each month in cash, that is, other than through CENVAT credit of duty paid on inputs. This refund applicable to the state of Jammu and Kashmir and also the North Eastern states was modified w.e.f. 1st April, 2008 to curb misuse by unscrupulous manufacturers. After the said modification, refund is linked to the duty payable on value addition and not to the duty paid in cash. Some representations have been received seeking withdrawal of the modification so made on the ground that it is impeding investment in the Northeastern region. As regards transport subsidy, no amendments have been made by the Government.

- (c) There is no such proposal at present either to restore the provisions or to extend the coverage of NEIIP, 2007.
  - (d) Does not arise in view of (c) above.
- (e) A comprehensive review was undertaken only three years ago, that is, in 2007. As for restoring the earlier provisions of the Central Excise exemption, these were modified specifically to curb misuse.

## Revenue earned through crude oil import

1289. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state the details of revenue earnings made through import duty on crude oil import in the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): The revenue earnings made through customs duty on crude oil imported in the last three years 2007-08, 2008-09 and 2009-10, were Rs. 9054 crore, Rs. 2768 crore and Rs. 1752 crore respectively.

## Customs duty exemptions given to jewellery sectors

1290. SHRI M.V. MYSURA REDDY: Will the Minister of FINANCE be pleased to state:

(a) the details of customs duty exemptions given to diamond, gold and jewellery sectors during the last three years, year-wise;